

Abolition of Kollam-Shenkottah Goods Services

1459. SHRI N.K. PREMCHANDRAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Southern Railway has any proposal to abolish the Kollam-Shenkottah goods service.

(b) whether there is any proposal to convert the Meter gauge line from Kollam to Shenkottah into Broad gauge, and

(c) if so, the time by which the said work is to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) There is no proposal to abolish Kollam-Shenkottah goods service.

(b) Yes, Sir.

(c) The work is included in the first phase of the Action Plan and would be taken up in the coming years.

NDDB Supply to Kendriya Bhandar

1460. SHRI RAM SAGAR : Will the Minister of ANIMAL HUSBANDRY AND DAIRYING be pleased to state :

(a) whether the National Dairy Development Board (NDDB) has not been supplying its products to the Kendriya Bhandar for nearly a year, thereby, causing difficulty to the consumers;

(b) if so, the reasons therefor.

(c) whether some proposals were received by the NDDB from some of the parties to authorise them to make supplies to the Kendriya Bhandar on the NDDB's terms, and

(d) if so, the reasons for neither authorising the parties which approached NDDB in this connection nor providing supplies to the Kendriya Bhandar?

THE MINISTER OF STATE OF THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING IN THE MINISTRY OF AGRICULTURE (SHRI RAGHUVANSH PRASAD SINGH) : (a) and (b) The NDDB distributes its Dhara range of packed edible oils through its sole selling agents M/s. Gujarat Cooperative Milk Marketing Federation Ltd. (GCMMF), M/s. GCMMF Ltd. have been supplying Dhara oil regularly as per the requirements received from the Kendriya Bhandar

(c) and (d). Yes, Sir. Such requests are also handled by its sole selling agents

Haldia Petrochemicals Complex

1461. SHRI AJIT KUMAR PANJA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the present status of progress of Haldia Petrochemical Complex;

(b) the total estimated cost of the entire Petrochemical Complex and the time by which the same would be completed and start production, and

(c) the reasons of such inordinate delay in completing the said complex and in starting production?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA) : (a) As per the information supplied by M/s. Haldia Petrochemicals Ltd. status of the progress is :-

All Process Technologies have been selected and agreements signed. The Process and Basic Engineering work are in an advanced stage of completion in the various Licensors' Offices. The Engineering, Procurement and Construction Contractor for the Cracker unit has been selected and agreements executed. Infrastructural works have already been completed. Discussions are in progress with Financial Institutions.

(b) Estimated cost of the complex is Rs. 5170 crores and production is tentatively planned for the first half of 1999

(c) The licence holder, West Bengal State Industrial Development Corporation, took some time in identifying and selecting the two joint venture partners, and in the formation of a new undertaking. Tying up of loans and selection of technology also took time.

[Translation]

Woman Crime Branch

1462. SHRI BHIM PRASAD DAHAL : Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of complaints lodged by women in Woman Crime Branch (Nanakpura) of Delhi Police and the number of complaints out of them disposed of during 1995-96 till date.

(b) whether such complaints are disposed of in a time bound manner.

(c) if so, the details thereof

(d) whether some false complaints have also been lodged.

(e) if so, the details of action taken against the concerned guilty women, and

(f) the details of the complaints withdrawn by women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) During the period 1.1.1995 to 30.6.1996, 4633 complaints were lodged by women in the Crime Against Women Cell, Nanakpura. Out of these, 3990 complaints were disposed of.

(b) and (c). The time limit to dispose of a complaint is three months. All efforts are made to dispose of the complaints within the said period.

(d) and (e). No instance of lodging a false complaint has come to notice.

(f) No complaint was withdrawn by any women.